MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 11th March, 1969, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Contempt of Courts Bill, 1968 :—

> "That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to define and limit the powers of certain courts in punishing contempts of courts and to regulate their procedure in relation thereto be extended up to the last day of the Sixty-ninth Session of the Rajya Sabha."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Forty-fifth Report

SHRI R. K. KHADILKAR (Khed) : I beg to present the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions.

COMMITTEE ON PUBLIC UNDERTAKINGS

Twenty-sixth Report

SHRI G. S. DHILLON (Taran Taran) : I beg to present the Twenty-sixth Report of the Committee on Public Undertakings on Trombay Unit of Fertiliser Corporation of India Ltd—Paras in Section II of Audit Report (Commercial), 1968.

CONSTITUTION (TWENTY-SECOND AMENDMENT) BILL

Report of Joint Commitee, Evidence and Memoranda

SHRI SHANTILAL SHAH (Bombay-North-West) : I beg to present the Report of the Joint Committee on the Bill further to amend the Constitution of India.

Sir, I beg to lay on the Table a copy of the Evidence given before the Joint Committee on the Bill further to amend the Constitution of India.

I lay on the Table copies of Memoranda/Representations/Telegrams received by the Joint Committee on the Bill further to amend the Constitution of India.

12.30 hrs.

MATTER UNDER RULE 377

Madhya Pradesh Governor's Action With Regard to Formation of Ministry

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, नियम 370 के अन्तर्गत, आपकी इजाजत से मैं सदन में मध्य प्रदेश का मामला उठाना चाहता हूँ : पश्चिमी बंगाल के बाद अब मध्य प्रदेश में एक संवैधानिक नाटक खेला जा रहा है। प्रश्न बुनियादी है और वह प्रश्न यह है कि मध्य प्रदेश की सरकार का भाग्य का निर्णय क्या राज्यपाल महोदय करेंगे या मध्य प्रदेश की विधान सभा के निर्वाचित सदस्य करेंगे ? वहां की सरकार की तकदीर का फैसला राज भवन में होगा या विधान सभा भवन में होगा ? मध्य प्रदेश की विधान सभा इस समय चल रही है। विधान सभा बुलाई जाये या न बुलाई जाये, यह सवाल किसी के सामने नहीं है। उस विधान सभा में संयुक्त विधायक दल का बहुमत है और प्रचंड बहुमत है। विधान सभा की बैठक हो रही है लेकिन उसमें प्रतिपक्ष को —मध्य प्रदेश में कांग्रेस प्रतिपक्ष में है अपनी शक्ति का परीक्षण करने का साहस नहीं हुआ। संयुक्त विधायक दल ने अपना नया नेता चुना। नये नेता के चुनाव के निर्णय को लेकर मध्य प्रदेश विधान सभा के संयुक्त विधायक दल के नेता राज्यपाल से मिलने के लिए गए लेकिन राज्यपाल महोदय सो चुके थे। केन्द्रीय मंत्रिमंडल में भी परिवर्तन होते हैं, विभाग बदले जाते हैं तो राष्ट्रपति को सोते हुए से उठाया जाता है, उनको

रात्रि में शपथ लेने के लिए तैयार किया जाता है लेकिन मध्य प्रदेश के राज्यपाल रात को उठ कर नहीं आये। ...(व्यवधान).. स्पष्ट है कि राज्यपाल बड़ी गहरी निद्रा में सो रहे थे। प्रदेशों में केन्द्र का प्रतिनिधि, संवैधानिक प्रमुख इस तरह से रात्रि में प्रगाढ़ निद्रा में सो जायेगा, मैं इस समय उसके औचित्य अनौचित्य पर चर्चा नहीं करना चाहता। दूसरे दिन जब राज्यपाल महोदय मिले होंगे तो उनको चाहिए था कि वे नेता के परिवर्तन को स्वीकार करते और नव निर्वाचित नेता को सरकार बनाने के लिए बुलाते। लेकिन राज्यपाल महोदय ने कहा कि मुझे तीन दिन का समय चाहिए। उन्होंने यह भी कहा कि काम चलाऊ सरकार के रूप में यह सरकार काम कर सकती है। इसमें काम चलाऊ सरकार का सवाल नहीं है क्योंकि सरकार बनी हुई है, केवल नेता में परिवर्तन हुआ है। राज्यपाल महोदय नये नेता को मुख्य मंत्री की शपथ दिलाकर सरकार का काम चलाने के लिए कह सकते थे और वह सरकार विधान सभा का सामना कर सकती थी। अगर मध्य प्रदेश में कांग्रेस को बहुमत प्राप्त हो गया है तो कांग्रेस विधान सभा में अपनी शक्ति दिखा सकती है, संयुक्त विधायक दल की सरकार को पलट सकती है लेकिन काम चलाऊ सरकार का नाम देकर कांग्रेस को विधान सभा के सदस्यों को खरीदने और बेचने का मौका देना यह संविधान के प्रतिकूल है। इस प्रकार से लोकतंत्र की हत्या की गई है। मुझे खेद है कि मध्य प्रदेश के राज्यपाल अपने दायित्व का पालन नहीं कर रहे हैं। आज के स्टेट्समैन के सम्पादकीय का एक हिस्सा आपके सामने मैं पढ़ना चाहूँगा। मध्य प्रदेश के राज्यपाल की बीमारी राजनीतिक है या नहीं, इस पर चर्चा हो रही है। एक ओर तो वे बीमार हैं और दूसरी ओर मिसेज रेड्डी भोपाल से मेरे पास यह समाचार आया है—एक्टिंग राज्यपाल का काम कर रही हैं। वे कांग्रेस के सदस्यों से बातचीत कर रही हैं, कांग्रेस की शक्ति कितनी बढ़ गई है, कितनी घट गई, इसके बारे में प्रतिवेदन प्राप्त कर रही हैं। मैं नहीं जानता संविधान के किस प्राविधान के अन्तर्गत राज्यपाल की पत्नी को यह अधिकार मिलता है? स्टेट्समैन ने जनता की भावनाओं को प्रकट किया है जिसे मैं उद्धृत कर रहा हूं :

> "Suspicions that Mr. Reddy's illness may be more political than physical are bound to be expressed, especially in view of the way-ward nature of politics in Madhya Pradesh. To delay the formation of the Ministry for three days and to keep the constitutional machinery in the State in deep freeze for this period is undesirable in any case, whether it helps the Congress Party to wean away SVD members or *vice versa*. If Mr. Reddy's health does not permit him to function, someone else should be asked to act in his place."

अगर राज्यपाल महोदय सचमुच में बीमार हैं तो यह केन्द्र का सम्बन्ध है कि वह मध्य प्रदेश के लिए दूसरे राज्यपाल की व्यवस्था करे। लेकिन राज्यपाल महोदय को यह अधिकार नहीं दिया जा सकता है कि वे सरकार की तकदीर का फैसला राज भवन में करें और विधान सभा की बैठक भी स्थगित कर दी जाये। राज्यपाल महोदय ने कहा कि यह केयर टेकर गवर्नमेंट है। स्पीकर महोदय कहते हैं कि केयर टेकर गवर्नमेंट जवाब कैसे दे सकती है। नई सरकार बन सकती है और वह सरकार विधान सभा में अपने शक्ति का प्रदर्शन कर सकती है। अगर वह सरकार अल्पमत में होगी तो ठुकरा दी जायेगी। मैं जानना चाहता हूँ कि क्या गृह मंत्री महोदय ने भोपाल में राज्यपाल की स्थिति के संबंध में कोई जानकारी प्राप्त की है और क्या उन्होंने राज्यपाल से कोई परामर्श किया है और क्या राज्यपाल को कोई निर्देश दिए हैं? राज्यपाल की बीमारी को देखते हुए क्या गृह मन्त्री कोई नया राज्यपाल भेजने पर विचार कर रहे हैं? या भोपाल में जो कुछ हो रहा है उसमें गृह मन्त्रालय की साजिश है? मैं चाहता हूँ कि गृह मन्त्री सदन के सामने स्थिति को स्पष्ट करें। ...(व्यवधान)...

MR. SPEAKER : I would request all of you to sit down.. (*interruptions*)

श्री मधु लिमये (मुंगेर) : हमने एडजर्नमेंट मोशन दिया था, उसको भी आपने ठुकरा दिया है ...(**व्यवधान**)...

SHRI S. M. BANERJEE (Kanpur) : Sir, we should discuss this now.

श्री मधु लिमये : ऐसे कारणों को लेकर आपने हमारा प्रस्ताव स्वीकार नहीं किया है। इस सदन में एकदम मनमानी चल रही है। संविधान की हत्या हो रही है। ...(**व्यवधान**)

SHRI HEM BARUA (Mangaldai) : May I submit that your office is now using a new expression ? They do not now say 'your motion is not allowed" ; they say "it is not selected " I have submitted a motion.

श्री मधु लिमये : आप किसी के प्रस्ताव को लीजिए लेकिन चर्चा होने चाहिए।

SHRI P. VENKATASUBBAIAH (Nandyal) : This is a very important constitutional aspect. So, I would request you to allow us to give our opinion on this matter.

MR. SPEAKER : Not when I am on my legs.

SHRI NAMBIAR (Tiruchirappalil): This serious disease of the Governor has to be considered.

SHRI RABI RAY (Puri) : It is a political disease.

श्री मधु लिमये : हम गर्दन पकड़ कर एक एक को निकाल देंगे। आप इस तरह से गवर्नर की नानाशाही चला रहे हैं। ...(**व्यवधान**)...

MR. SPEAKER : Whatever it is what decision can I give on this constitutional issue ?

श्री मधु लिमये : आज चर्चा होनी चाहिए। आप एडजर्नमेंट मोशन लीजिए। हमने बहुत मजाक देख लिया है। अगर इस सदन में यह लड़ाई चाहते हैं तो लड़ाई होकर रहेगी। ...(**व्यवधान**)...

श्री अटल बिहारी वाजपेयी : अभी-अभी समाचार मिला है कि राज्यपाल ने विधान सभा को प्रोरोग कर दिया है। ...(**व्यवधान**)

श्री कंवर लाल गुप्त (दिल्ली सदर) : यह गवर्नर के इंस्टीट्यूशन का मिसयूज हो रहा है।

MR. SPEAKER : I have got that message with me also. I have received it just now (*interruptions*) I am on my legs. I would not allow anybody, not even Shri Kripaani, to speak when I am on my legs ...... (*interruptions*)

श्री मधु लिमये : संविधान को तोड़ा जा रहा है।...(**व्यवधान**)...

MR. SPEAKER : I am not allowing anybody to speak. I am on my legs (*interruptions* I would request Shri Kripalani to resume his seat.

SHRI J. B. KRIPALANI (Guna) : I want to say something about this matter. You allow everybody to shout.

MR. SPEAKER : If he feels like that, he can also shout ; I have no objection. But I have not permitted anybody to speak ; I am not going to permit him either ...... (*interruptions*)

श्री मधु लिमये : आप को कहना चाहिए कि विचाराधीन है। आपने नहीं कहा कि विचाराधीन है। ...(**व्यवधान**)...

MR. SPEAKER : I am still on my legs. Will you all kindly sit down. I do remember that last time, during the budget session, when the Assembly was adjourned, we had a discussion. Now also we can have a quiet discussion ..... (*interruptions*)

श्री रबि राय : गवर्नर ने विधान सभा को प्रोरोग कर दिया है। इस पर अभी चर्चा होनी चाहिए। इस तरह से हम तानाशाही नहीं चलने देंगे। यह क्या हो रहा है ? ...(**व्यवधान**)...

MR. SPEAKER : Just now, when I was speaking, I got this information about the prorogation of the Assembly ...(*interruptions*)

If this goes on like this, what can I do except adjourn the House ?

Just now I am told that the Madhya Pradesh Assembly has been prorogued by the Governor.

SOME HON. MEMBERS Shame, shame.

MR. SPEAKER : Under what circumstances (*interruption*

SHRI P. VENKATASUBBAIAH : It is most unfortunate.

SARI S. M. BANERJEE : Sir, I rise on a point of order......(*interruptions*)

श्री मधु लिमये : अध्यक्ष महोदय, आज इस सदन में कोई दूसरी कार्यवाही नहीं चलेगी। आज सदन में मध्य प्रदेश असेम्बली कांड के अलावा और कोई भी चर्चा नहीं चलेगी। लोकतंत्र की हत्या हो रही है।

श्री रवी राय : होम मिनिस्टर को पहले निकालिये।

श्री मधु लिमये : सभा ही को स्थागित कर दिया जाय।

MR. SPEAKER : I will ask the Home Minister......(*interruption*)

SHRI BAL RAJ MADHOK (South Delhi) : You never took notice of the seriousness of the situation... (*interruptions*)

श्री रवी राय : अध्यक्ष महोदय, जब आप प्रजातंत्र की रक्षा नहीं कर पायेंगे तो फिर क्या जरूरत है इस लोक सभा की ?

SHRI RANGA (Srikakulam) : How cna we put up with a thing like this ?

SHRI KANWAR LAL GUPTA : You ask for the resignation of the Home Minister ......(*interruptions*)

SHRI SPEAEKER : Let me ask him to say something.

श्री मधु लिमये : अगर इसी तरीके से चला काम तो लोग इनको गोली से मारेंगे।

MR. SPEAKER : Nothing is to be taken down. First of all, all of you must sit down. Then only something can be done . (*Interruptions*). ** The first prerequisite is that all of you must sit. Now, let me hear Shri Kripalani.

SHRI J. B. KRIPALANI ; I am very sorry to have to say that the Congress seems to have lost its head. This is something preposterous.

SOME HON. MEMBERS : Shame, shame,

SHRI J. B. KRIPALANI : I am not concerned whether the Congress Party rules or the Communist Party rules or any other party rules ; but let there be at least some deceney There was no decency in the Governor falling ill for three days. He could have called the new leader. He could have even not administered to him the oath but he should have told him to form the new government.

That has been done in Bihar ; that has been done in U. P. That has been done everywhere. What is the meaning of this ? I would appeal to the Government to see that the Assembly is immediately called. (*Interruptions*) I would humbly request the authorities that the Assembly be called at once and the new leader be asked to form the Government. It is these things that make people to shout. Their, the conquerors own house is not in order. They do not know what is happening. This is preposterous. Nothing like that has ever happened in any democracy.

MR. SPEAKER : May I ask the Home Minister to say something ?

SHRI S. M. BANERJEE : On a point of order, Sir.

SHRI SURENDRANATH DWIVEDY (Kaudrayara) : May I make a humble request to you, Sir ? Since the matter is so

** Not recorded.

[Shri Surendranath Dwivedy]

serious, I would beg of you to adjourn all the business before the House and discuss this matter right now.

SHRI S. M. BANERJEE : Sir, under rule 340, I move a motion that the Business before the House be adjourned. Even the motion has been moved that this matter be discussed in the House. I think, my hon. friend, Mr. Surendranath Dwivedy, has tabled a motion. Right from the morning, we have been tabling adjournment motions. The Governor has behaved in this fashion. I feel that the other business should not be taken up in the House. There is a rape on democracy. In West Bengal, it is Dharam Vira ; in Madhya Pradesh, it is Dharam Patni who is functioning there as the Governor. The Governor should be dismissed immediately. Otherwise, he will be physically lifted from that place. *(Interruptions)*

SHRI SHIVAJIRAO S. DESHMUKH (Parbhani) : The Rules of Procedure require that all notices of motions are to be given in writing to the Speaker and, unless the Speaker gives consent, nobody can just rise and say that I move. *(Interruptions)*

SHRI P. VENTAKASUBBAIAH (Nandyal) : Mr. Speaker, Sir, may I have a word ? I am speaking as a Congress Member. I also deeply regret the manner in which the Madhya Pradesh Assembly has been prorogued. Certain constitutional proprieties have to be adopted to preserve parliamentary democracy in our country. When Mr. Govind Narain Singh has resigned and Raja Naresh Chandra Singh has been elected as a leader, it is an internal matter of the party. It is incumbent on the Governor to invite Raja Naresh Chandra Singh to form the Government. As has been decided by the Presiding Officers' Conference, the trial of strength should have been tested on the floor of the House. The Governor is not to judge or to test the strenghth of the House. So, I also join in the request made that this matter may be discussed in the House.

MR. SPEAKER : Order, order. May I appeal to the House to hear me .. *(Interruptions)*

श्री मधु लिमये : केन्द्रीय सरकार की सलाह के बगैरह गवर्नर की हिम्मत नहीं होगी। ...(व्यवधान)...

MR. SPEAKER : Mr. Venkatasubbaiah has put it more effectively. It is a simple thing. It is the Assembly that has to decide the majority ..

SHRI ATAL BIHARI VAJPAYEE : How can the Assembly decide ? It has been prorogued.

MR. SPEAKER : That is not my business. I should allow a fair discussion here in this House. May I request the Home Minister to tell me whether we can take it up straightway or after two or three hours' time ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I understand the feeling of the hon. House. I can only make a statement about the facts that I have so far. I can assure the hon. members that in this matter, we have not given any advice or expressed any opinion about it *(Interruptions)*

AN HON. MEMBER : He is responsible for it.

SHRI Y. B. CHAVAN : If the hon. House wants to discuss this matter, certainly it is better that it is discussed, and I assure this hon. House that I will be prepared to be guided by the hon. House in this matter.

SHRI J. B. KIRPALANI : Why is it that the Home Minister wants to be guided by this House ? Why does he not exercise his own judgment and say whether this can be done or not ?

MR. SPEAKER : I am in entire agreement that we should have a discussion. There is no difference of opinion about it. I only wanted to know from the Home Minister whether he would be able to give any additional information to us in one hour or two hours. The only point is whether we can usefully take it up at 4 O' Clock or take it up straightway ...

SHRI SURENDRANATH DWIVEDY : Straightway. No other business should be taken up.

SHRI KANWAR LAL GUPTA : No other business except this.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैं निवेदन करना चाहता हूँ कि हम इस विषय में स्थगन प्रस्ताव पर जोर नहीं दे रहे हैं। गृह-मन्त्री ने कहा है कि वह सदन की राय पर चलना चाहते हैं। वेंकटसुब्बाय ने जो कुछ कहा है उसमें हमें लगता है कि यह पार्टी का सवाल नहीं है, और अगर इस सवाल पर सारा सदन एकमत हो सके तो गवर्नमेंट की दृष्टि से उचित होगा। इस लिये हम ऐडजर्नमेंट मोशन का प्रस्ताव नहीं करेंगे। नियम 184 के अन्तर्गत हम किसी भी डिस्कशन को ले सकते हैं।

SHRI J. B. KRIPALANI : I do not think that there is any need for any discussion. This is such a plain case that the Home Minister should decide himself.

MR. SPEAKER : I cannot compel anybody to do anything. All that I can allow is a discussion here. I wanted to tell the House that there were some adjournment motions. Four adjournment motions have been given. But now for discussion under rule 184, he has given something.

It does not matter what the motion is. Instead of going into the controversy about the motion, we shall discuss it party by party.

श्री अटल बिहारी वाजपेयी : किसी का भी नाम हो, हमें चर्चा चाहिये ;

MR. SPEAKER : I thought that for a useful discussion to be had, one or two hours may be given, and we might begin at three o' clock or something like that. May I know from the Home Minister whether we could have this discussion from two o' clock onwards ?

SHRI Y. B. CHAVAN : Let us discuss it by all means, but I would like to have some more time to get further information. So, let it be at four o' clock.

MR. SPEAKER : Then, I shall fix it up at four o' clock, and let the discussion be there for four hours and it may go on till 8 p.m. (*Interruptions*) May I appeal to the House that it is not as though it is a party issue where the Congress Party and the Opposition are having divergent views ? Let it not be taken that way at all. I could see the feellings of Members. As the Home Minister has suggested, we may give him two hours, and we shall have this discussion between 4 p. m. and 8 p. m.

SHRI S. M. BANERJEE : May I make one submission ?

MR. SPEAKER : I have heard his submissions so many times.

SHRI S. M. BANERJEE : The Home Minister says that he wants time to get some more information. May I inform him that the Governor is seriously ill and so he will not be able to give him any further information ? So, let not the hon. Minister waste time in this process.

श्री अटल बिहारी वाजपेयी : मेरा निवेदन यह है कि यह मामला इतना महत्वपूर्ण है कि सदन इस पर तुरन्त विचार करे और बीच में कोई दूसरा विषय न लिया जाये। 2 बजे हम चर्चा शुरू करें। गृह मन्त्री को जो जानकारी प्राप्त करनी हो, वह इकट्ठी करें, पर चर्चा 2 ही बजे शुरू करनी चाहिये।

SHRI SURENDRANATH DWIVEDY : Let us take it up at 2 p. m. We do not want to discuss any other subject. We do not want to take up any other business.

SHRI S. KANDAPPAN (Mettur) : I do not know what sort of information the Home Minister is going to get. If he wants time to make up his mind before the discussion, that is something which we can understand and appreciate.

MR. SPEAKER : After all, I am sure, hon. Members want the Home Minister to reply at the end of the debate.

SHRI S. KANDAPPAN : We do not want him to reply ; we want things to be rectified.

MR. SPEAKER : That means that the hon. Member will be satisfied with his hearing the speeches and then going away and doing what he thinks is right.

SHRI S. KANDAPPAN : Before the discussion, let him rectify things.

SHRI H N. MUKERJEE (Calcutta North-East) : It is a matter of principle which is involved. Let the Home Minister be in a position here and now to contradict the report which has come, namely that the House there has been prorogued and so many other things have happened. Unless he is in a position to contradict that, the matter of principle remains. Therefore, whatever information he may get from Madhya Pradesh not affect the matter of principle concerned, and he will have to make up his mind on that. Therefore, we should begin this debate at 2 p. m. so that our attention is not diverted to any other subject to which we cannot do justice.

MR. SPEAKER : If the desire of the House is that the discussion should begin at 2 p.m. then no other business can perhaps be transacted, because in the mood of excitement speeches on other subjectsmay not be useful.

SHRI M. L. SONDHI (New Delhi) : It is a question of conviction and not of excitement. It is a question of a democratic convention.

MR. SPEAKER : Therefore, we shall have the discussion at 2 p.m. The Home Minister may get the information late in the evening, some time at 6 p. m. or 7 p. m. and then give his reply. Naturally, Government have to say something ultimately at the fag end of the day. So, now, instead of the Home Minister making the statement and Members beginning a discussion on it, the Madhya Pradesh issue may be discussed at 2 p.m. It will be on a party-basis, the Congress as well as the Opposition particupating in the discussion alternately. The discussion will begin at 2 p. m.

13.00 hrs.

The Lok Shabha adjourned for Lunch till Fourteen of the Clock

———

The Lok Sabha re-assembled after Lunch at Eight Minutes Past Fourteen of the Clock

[**Mr. Speaker** *in the Chair*]

MOTION RE : MADHYA PRADESH GOVERNOR'S ACTION WITH REGARD TO FORMATION OF MINISTRY

श्री मधु लिमये (मुंगेर) अध्यक्ष महोदय, ...

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Sir, may I place the information before the hon. House proceeds to discuss ? (*Interruptions*)

MR. SPEAKER : He is giving you the information.

श्री मधु लिमये : वे बाद में दें। मैं भी जानकारी दे सकता हूँ उनको।

श्री अटल बिहारी वाजपेयी (बलरामपुर) : हमें भी जानकारी है। हमारी भी चीफ मिनिस्टर से टेलीफोन पर बात हुई है। हमें भी सुनेंगे तब आप।

श्री मधु लिमये : अध्यक्ष महोदय, आपकी अनुमति से मैं निम्न प्रस्ताव इस सभा के विचारार्थ पेश करना चाहता हूँ :

> "That this House disapproves the unconstitional act of the Governor of Madhya Pradesh in not inviting immediately the new leader of the S. V. D. to form a Government which only very recently had proved its majority on the floor of the Assembly."

अध्यक्ष महोदय, मैं सबसे पहले साफ कर देना चाहता हूँ कि मेरा प्रस्ताव और गवर्नर के द्वारा जो सत्र को अवसान कराया गया है, इन दोनों का आपस में कोई सम्बन्ध नहीं है।

SHRI SHEO NARAIN (Barth) : Sir, we are demanding your ruling on this point. यह अब कैसे हो गया है।

श्री रबि राय (पुरी) : काम रोको से पहले का दिया हुआ यह सवाल है।